

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 176 of 1993

DATE OF DECISION 24-2-1993

Mr P Ramanan Applicant (s)

Mr MR Rajendran Nair & Advocate for the Applicant (s)
Ms PV Asha

Versus

Sub Divisional Officer, Telegraphs, Kottarakkara & 2 others Respondent (s)

Mr M Mohammed Navaz, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. To be circulated to all Benches of the Tribunal? *no*

JUDGEMENT

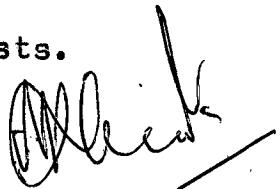
SP Mukerji, V.C.

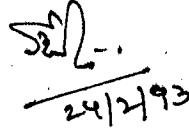
We have heard the learned counsel for the parties on this application in which the applicant, who according to him having been confirmed temporary status as casual mazdoor has not been regularised despite his previous service of 10 years. His contention is that persons junior to him have been regularised.

In this connection the representations at Annexures-III and IV submitted by him have not yet been replied to. The learned counsel's presumption is that the applicant was overlooked for regularisation on the score that a part of his casual service was rendered when he was below 18 years of age.

2. When the case was taken up for admission, the learned counsel for the parties agreed that the application can be disposed of with appropriate directions regarding disposal of the representations of the applicant at Annexures-III and IV.

3. In the above circumstances, we admit the application and ~~the same with the direction to respondent to dispose of the~~ dispose of the applicant's representation at Annexure-III (translation) dated 8.4.1992 and the representation at Annexure-IV dated 11.1.1993 by a speaking order within a period of two months from the date of receipt of a copy of this order. The applicant will be at liberty to approach the appropriate ^{legal} forum, if so advised and in accordance with law, if he is aggrieved by the outcome of his representations. There will be no order as to costs.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

24-2-1993

trs